

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 16/155/2016

PRESENT: SMT. INA MALHOTRA,
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18-12-2017**

NAME OF THE COMPANY: M/s SIG Sauer(India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 621A

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s):	Mr. Rohit Jain, Advocate Mr. Manish Raj, CP for ROC, Delhi.		
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ORDER

An application has also been filed on behalf of M/s Leaseplan India Pvt. Ltd. to be impleaded as a party in this case. As per the averments, it is submitted that the Applicant, which is primarily engaged in the business of providing vehicles on lease, had leased 3 cars to the Petitioner/company, being a Jaguar XJ 3L and two Range Rovers 4.4L TDV8 Vogue SE DSL. It is stated that the cheques remitted by way of lease rents were dishonoured on grounds of insufficient funds. Though the aforesaid cars were re-possessed pursuant to a Court order, the Applicant filed a winding up petition before the Hon'ble High Court of Delhi on grounds of non-payment of its dues. Vide order dated 11.7.2016, and a Provisional Liquidator had been appointed.

(Lekh Raj Singh)

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Given the facts of the case, the present petition has been filed by the ex-Directors in their individual capacities for compounding of the default of delayed filing of Annual Returns and Financial Statements for the FY 2012-13. The prayer made in the Application by the intervener is extraneous to the relief claimed. In any event, the Company SIG Sauer (India) Pvt. Ltd. has been ordered to be liquidated. The intervenor can take recourse before the Provisional Liquidator/Official Liquidator for recovery of its dues. This application cannot be entertained by this form and accordingly this is dismissed.

Sdl—

(Ina Malhotra)
Member (J)

(Lekh Raj Singh)